

murder were registered by Police in Delhi and 5 true cases were registered in New Delhi. In the corresponding period of the previous year, 23 true cases of murder were registered by the Police in old Delhi and 6 cases were registered in New Delhi. Thus there was no increase in the true cases of murder during the last 6 months as compared to the corresponding period of the previous year.

(b) The causes of these murders were as under:

Domestic troubles	4
Previous enmity	4
Sudden quarrels	3
Love Affairs	3
Misc. and unknown causes	5

(c) Does not arise.

**All India Forest and Engineers Services**

287. { Shri Vidya Charan Shukla:  
       { Shri Mohammad Elias:

Will the Minister of Home Affairs be pleased to state:

(a) the specific reasons for the delay in creation of an All India Forest and Engineers Services; and

(b) when these two All India Services are likely to be constituted?

**The Minister of State in the Ministry of Home Affairs (Shri Nathi):** (a) and (b). Since in the matter of formation of these All India Services, the State Governments and also the concerned Central Ministries have to be consulted, differing view points reconciled and a scheme acceptable to all evolved, a certain amount of delay is inevitable. However, every effort is being made to constitute these Services as early as possible.

**Declaration of Assets and Liabilities by Government Employees**

288. Shri Vidya Charan Shukla: Will the Minister of Home Affairs be pleased to state:

(a) the precise revised rules for submission of periodical reports of assets and liabilities with particulars of movable and immovable proper-

ties as well as debts and other liabilities for the Central Government employees;

(b) whether more or less similar provisions exist in the earlier Conduct Rules for the Central Government employees;

(c) how many such reports were filed under the earlier rules; and

(d) how many reports have been filed by the Government employees under the newly revised Conduct Rules?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):**

(a) Under rule 18(1) of the Central Civil Services (Conduct) Rules, 1964, every Government servant, except those holding Class IV posts, shall on his first appointment to any service or post and thereafter at such intervals as may be specified by the Government, submit a return of his assets and liabilities, in such form as may be prescribed by the Government, giving the full particulars regarding:

(i) the immovable property inherited by him, or owned or acquired by him or held by him, on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person;

(ii) shares, debentures and cash including bank deposits inherited by him or similarly owned, acquired, or held by him;

(iii) other movable property inherited by him or similarly owned, acquired or held by him;

(iv) debts and other liabilities incurred by him directly or indirectly.

(b) Under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, every member of Class I and Class II services was, on first appointment in the Government service and thereafter at intervals of every twelve months, required to submit a return in the prescribed form of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name

of any other person. There was no provision for inclusion, in that periodical return, of particulars relating to movable property, and debts and other liabilities.

(c) As the earlier rules required every Class I and Class II Government servant to submit at the time of his appointment, and thereafter annually, a return relating to his immovable property, as many first reports and annual reports were filed as there were Class I and Class II Government servants.

(d) As prescription of the form of return under the new Conduct Rules and its periodicity are under consideration of Government, no reports have been filed under the new Conduct Rules. Meanwhile returns are being submitted under the old Rules.

#### Limited Competitive Examination

289. **Shri Sezhiyan:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the scheme for limited competitive examination for recruitment to the I.A.S., I.F.S. and Central Class I Services was considered at Chief Ministers' Conference;

(b) the reactions of the States to this proposal; and

(c) whether Government have taken any decision in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) The scheme for the Limited Competitive Examination for recruitment to the I.A.S./I.F.S. and other Central Class I Services was not considered in any of the conferences of the Chief Ministers but was discussed in a conference of the Chief Secretaries of States held in March, 1963. However, the Chief Ministers had been addressed in the matter by the Home Minister in 1964.

(b) The scheme did not find favour with the majority of the States.

(c) It has been decided not to pursue the scheme for the present.

#### Central Vigilance Commission

290. { **Shri Balkrishna Wasnik:**  
**Shri Ram Sewak Yadav:**  
**Shri Sivamarthi Swamy:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of cases received by the Vigilance Commission at the Centre so far; and

(b) the disposal by them with results?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) and (b) A statement is placed on the Table of the House. [Placed in Library, see No. LT-3841/65].

#### Grants to Universities

291. **Shri Sivamarthi Swamy:** Will the Minister of Education be pleased to state:

(a) the amount of grant or loan given by the University Grants Commission to various universities in India for recurring and non-recurring expenses during the Third Plan period (university-wise);

(b) the rate of interest the University Grants Commission has charged for loans sanctioned to each of the universities;

(c) whether there are any universities or educational societies which have requested for exemption from the payment of interest; and

(d) if so, which and the amount thus exempted?

**The Minister of Education (Shri M. C. Chagla):** (a) Information regarding grants given by the University Grants Commission to Universities during the Third Plan period is being collected and will be laid on the Table of the Sabha in due course.